

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(2023-2024)**

(SEVENTEENTH LOK SABHA)

NINETY-FOURTH REPORT

**REQUESTS FOR DROPPING OF
ASSURANCES
(NOT ACCEDED TO)**

Presented to Lok Sabha on.....19/12/2023



**LOK SABHA SECRETARIAT
NEW DELHI**

December, 2023/ Agrahayana, 1945 (Saka)

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**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2023 - 2024)**

SHRI RAJENDRA AGRAWAL

-

Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Gaurav Gogoi
4. Shri Kishan Kapoor
5. Shri Ramesh Chander Kaushik
6. Shri Kaushlendra Kumar
7. Shri Khagen Murmu
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri M.K. Raghavan
11. Prof. Sougata Ray
12. Shri Chandra Sekhar Sahu
13. Shri Indra Hang Subba
14. Smt. Supriya Sadanand Sule
15. Vacant

SECRETARIAT

- | | | |
|------------------------------|---|------------------|
| 1. Shri J.M. Baisakh | - | Joint Secretary |
| 2. Dr. Sagarika Dash | - | Director |
| 3. Shri M.C. Gupta | - | Deputy Secretary |
| 4. Shri Sanjeev Kumar Gulati | - | Under Secretary |

* The Committee has been constituted w.e.f. 09 October, 2023 vide Para No. 7533 of Lok Sabha Bulletin Part-II dated 11 October, 2023.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2023-2024), having been authorized by the Committee to submit the Report on their behalf, present this Ninety-Fourth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2022-2023) at their sitting held on 14 September, 2023 *inter-alia* considered Memorandum Nos. 52 to 71 containing requests received from various Ministries/Departments for dropping of 22 pending Assurances and decided to pursue 07 Assurances.

3. At their sitting held on 14 December, 2023 the Committee on Government Assurances (2023-2024) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

14 December, 2023

23 Agrahayana, 1945 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. Such Assurances are required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such request is considered by the Committee on merits and decision taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2022-2023) at their sitting held on 14 September, 2023 considered Twenty Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 22 pending Assurances.

3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping of the following 07 Assurances:-

| Sl. No. | SQ/USQ No. & Date | Ministry | Subject |
|---------|--|---|---|
| 1. | USQ No. 2205 dated 02.12.2019 | Culture | Mis-Utilisation of Funds Allocated to Cultural Organizations (Appendix – II) |
| 2. | USQ No. 1121 dated 08.02.2017 | Information and Broadcasting | National Information Policy (Appendix – III) |
| 3. | (i) SQ No. 42 dated 04.02.2022 (ii) SQ No. 285 dated 17.12.2021 | Law and Justice (Department of Legal Affairs) | (i) National Litigation Policy (ii) National Litigation Policy (Appendix – IV) |

| Sl. No. | SQ/USQ No. & Date | Ministry | Subject |
|---------|---|---|---|
| 4. | USQ No. 89 dated 18.07.2022 | Education (Department of School Education & Literacy) | Kendriya Vidyalaya (KV) in Odisha (Appendix – V) |
| 5. | SQ No. 185 dated 15.03.2022 (Supplementary by Dr. Sukanta Majumdar, M.P.) | Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) | New Scheme Under PPP Mode (Appendix – VI) |
| 6. | USQ No. 1505 dated 27.12.2017 | Statistics and Programme Implementation | Infrastructure and Project Monitoring Division (Appendix – VII) |

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 07 Assurances are given in Appendices -II to VII.

5. The Minutes of the sitting of the Committee dated 14 September, 2023, whereunder the requests for dropping of the Assurances were considered, are given in Appendix- VIII.

6. The Committee desire that the Government should take note of the observations of the Committee as contained in Annexure-II of Appendix-VIII and take appropriate action for implementation of the Assurances expeditiously.

NEW DELHI;

14 December, 2023

23 Agrahayana, 1945 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

COMMITTEE ON GOVERNMENT ASSURANCES (2022-2023)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee on 14 September, 2023

| Sl. No. | Memo No. | Question/ Discussion References | Ministry | Department | Brief Subject |
|---------|----------|--|---------------------------------|---|---|
| 1 | 52 | USQ No. 3340 dated 17.12.2021 | Chemicals and Fertilizers | Department of Fertilizers | Commercial Production of Nano Urea |
| 2 | 53 | USQ No. 2205 dated 02.12.2019 | Culture | | Mis-Utilisation of Funds Allocated to Cultural Organizations |
| 3 | 54 | USQ No. 1121 dated 08.02.2017 | Information and Broadcasting | | National Information Policy |
| 4 | 55 | (i) SQ No. 42 dated 04.02.2022 (ii) SQ No. 285 dated 17.12.2021 | Law and Justice | Department of Legal Affairs | (i) National Litigation Policy (ii) National Litigation Policy |
| 5 | 56 | USQ No. 4339 dated 29.03.2022 | Agriculture and Farmers Welfare | Department of Agriculture and Farmers Welfare | Promotion of Zero Budget Natural Farming (ZBNF) |
| 6 | 57 | USQ No. 3523 dated 08.08.2022 | Education | Department of School Education & Literacy | New Curriculum under National Education Policy |
| 7 | 58 | USQ No. 89 dated 18.07.2022 | Education | Department of School Education & Literacy | Kendriya Vidyalaya (KV) in Odisha |
| 8 | 59 | USQ No. 879 dated 21.07.2022 | Civil Aviation | | Proposal for Upgradation of Airports |
| 9 | 60 | USQ No. 836 dated 21.07.2022 | Power | | Development of Power Projects |
| 10 | 61 | USQ No. 2736 dated 10.03.2021 | Law and Justice | Legislative Department | Uniform Civil Code |

| Sl. No. | Memo No. | Question/ Discussion References | Ministry | Department | Brief Subject |
|---------|----------|--|---|---|--|
| 11 | 62 | SQ No. 185 dated 15.03.2022 (Supplementary by Dr. Sukanta Majumdar, M.P.) | Agriculture and Farmers Welfare | Department of Agriculture and Farmers Welfare | New Scheme Under PPP Mode |
| 12 | 63 | USQ No. 1027 dated 22.07.2022 | AYUSH | | Ayush Export Promotion Council |
| 13 | 64 | USQ No. 1505 dated 27.12.2017 | Statistics and Programme Implementation | | Infrastructure and Project Monitoring Division |
| 14 | 65 | USQ No. 624 dated 16.09.2020 | Defence | Department of Military Affairs | Procurement of Pinaka Rocket Launchers |
| 15 | 66 | USQ No. 907 dated 21.07.2022 | Civil Aviation | | Development of KBR Airport |
| 16 | 67 | USQ No. 4424 dated 08.01.2019 | Heavy Industries | | Cement Corporation of India |
| 17 | 68 | (i) USQ No. 1300 dated 23.11.2016 (ii) USQ No. 330 dated 03.02.2021 | | Atomic Energy | (i) Construction of Nuclear Power Plants (ii) Construction of Prototype Fast Breeder Reactor (PFBR) |
| 18 | 69 | USQ No. 1587 dated 25.07.2017 | Environment, Forest and Climate Change | | Implementation of Forest Policy |
| 19 | 70 | USQ No. 2593 dated 16.03.2023 | Civil Aviation | | Loss to Aviation Industry |
| 20 | 71 | USQ No. 816 dated 12.12.2022 | Environment, Forest and Climate Change | | The Great Indian Bustard |

Appendix - II

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 53

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2205 dated 02.12.2019 regarding "Mis-Utilisation of funds allocated to cultural organisations".

On 02 December, 2019, Shri Upendra Singh Rawat, M.P., addressed an Unstarred Question No. 2205 regarding mis-utilisation of funds allocated to cultural organisations to the Minister of Culture. The text of the Question along with the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Culture within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Culture *vide* O.M. No. 17/1/2021-Akad/632 dated 12.09.2022 have stated as under:-

"The updated status in r/o three points given in the assurance has been sought from CCRT, New Delhi, SNA, New Delhi and EZCC, Kolkata.

(i) CCRT has intimated that the Case No.27/2020 State Vs. Sandip Kumar & Ors was taken up on 29.03.2022 by Shri Dig Vijay Sing, Special Judge (PC Act) (ABC) 02 in the Rouse Avenue Court, New Delhi. The Hon'ble Court has directed for further investigation in case FIR No. 27/2020 by a person competent to investigate under Section 17 of the POC act 1988 and ordered to submit the report within six months. As the matter is sub-judice and CCRT will take the action as per the outcome of the investigation report.

(ii) EZCC has submitted that Hon'ble Court has released Dr. O.P. Bharti as the main complainant submitted an Affidavit requesting "not to pursue the case" and EZCC has also withdrawn the case and also not like to pursue the case as Dr. O.P. Bharti has paid cost of materials and also repaid outstanding advance amount.

(iii) SNA has furnished the explanation stating they have taken action on the recommendations of Audit Report and the investigating team. Further, to meet out the difference of Rs. 1.32 crore as pointed out by the Audit, SNA released Rs.78 lakhs as installments to the grantees recommended by the previous Expert Committee, from its own regular funds."

4. In view of the above, the Ministry, with the approval of the Minister of State for Ministry of Culture, has requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 10/08/2023
NEW DELHI

**GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO. 2205
TO BE ANSWERED ON 02.12.2019**

MIS-UTILISATION OF FUNDS ALLOCATED TO CULTURAL ORGANISATIONS

2205. SHRI UPENDRA SINGH RAWAT:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Government has received some complaints regarding misutilization of funds allocated to Cultural Organisations during the last three years;
- (b) if so, the details of thereof including the inquiry conducted; and
- (c) the steps taken by the Government in this regard?

ANSWER

MINISTRY OF STATE (INDEPENDENT CHARGE) FOR CULTURE AND TOURISM

(PRAHLAD SINGH PATEL)

(a) to (c) : Yes, Sir. The details of complaints and action taken are at Annexure.

**ANNEXURE REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE LOK
SABHA UNSTARRED QUESTION NO. 2205 FOR 02.12.2019**

| SI.No. | COMPLAINTS | ACTION TAKEN |
|--------|---|---|
| 1 | Misappropriation of funds in Accounts of Centre for Cultural Resources and Training (CCRT), New Delhi | Crime Branch Delhi Police is investigating the case. |
| 2 | Misutilisation of funds in Eastern Zonal Cultural Centre, Kolkata, during the years 2014- 2017. | Internal Audit Wing has reported certain cases of misutilisation of funds. Further investigation is going in the matter. |
| 3 | Lapses in undertaking renovation work of Barata Kalakshetra Auditorium also called Koothambaam in the premises of Kalakshetra Foundation, Chennai | CVC carried out intensive examination, Subsequently the matter was referred to CBI, New Delhi. |
| 4. | Complaint regarding misutilizaion of funds allocated to Sangeet Natak Akademi, New Delhi under the ICH Scheme | Ministry has constituted a Committee to look into the matter. |
| 5 | Alleged misappropriation of funds by Archaeological Survey of India officials. | A charge sheet has been filed by the Economic Offence Wing, Delhi Police in the designated Court against two official of Archaeological Survey of India for misappropriation of funds to the tune of Rs. 9.63 crores. |

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES**

MEMORANDUM No. 54

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1121 dated 08.02.2017 regarding "National Information Policy."

On 08 February, 2017, Shri Gajanan Kirtikar and various other M.Ps., addressed an Unstarred Question No. 1121 to the Minister of Information and Broadcasting. The text of the Question alongwith the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Information and Broadcasting within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Information and Broadcasting vide O.M. No. H-11016/2/2017-PPC dated 14 October, 2022 has stated as under:-

"The Ministry had constituted a Committee on 02.05.2019 under the chairpersonship of the then Additional Secretary along with senior officers of the Ministry for formulation of National Media Communication Policy. The Committee held several meetings. The Committee had also prepared a draft of the policy in 2020. However, due to COVID-19, the matter got delayed.

Having regard to the importance of the matter, a Committee under the Chairpersonship of Additional Secretary (I&B) has been reconstituted in the Ministry on 15.11.2021 to take forward the work already done by the previous Committee. Based on the discussions held in the meeting of the Committee, a team has been constituted to prepare a draft on the policy document. The Committee had discussed and deliberated on policy documents.

The policy being framed has to address issues related to Media and Communication Sector of the National. It, therefore, requires extensive consultation including brainstorming sessions with various stakeholders. These consultation processes are time consuming."

4. In view of the above, the Ministry, with the approval of Minister of State for Information and Broadcasting, has requested to drop the above Assurance.

The Committee may consider.

DATED :- 10/08/2023

NEW DELHI:

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING
LOK SABHA
UNSTARRED QUESTION NO.1121
TO BE ANSWERED ON 08/02/2017**

NATIONAL INFORMATION POLICY

**1121. SHRI GAJANAN KIRTIKAR, SHRI T RADHAKRISHNAN,
SHRI BIDYUT BARAN MAHATO, SHRI ASHOK SHANKARRAO CHAVAN,
SHRI SUDHEER GUPTA, SHRI KUNWAR HARIBANSH SINGH,
SHRI PRATAP SIMHA, DR. SUNIL BALIRAM GAIKWAD**

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has decided to formulate a National Information Policy;
- (b) if so, the details thereof along with the aims and objectives of the same;
- (c) whether the Government has consulted the States in this regard and if so, the details thereof and the response of the State Governments thereto;
- (d) the time by which the policy is likely to be come into force; and
- (e) the steps taken/being taken by the Government to improve quality of life of people by facilitating the effective use of communication and Information strategies?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING

[COL. RAJYAVARDHAN RATHORE (Retd.)]

- (a) to (e) The State Information Ministers' Conference (SIMCON) was held during 9-10 December, 2016. Various issues concerning State and Central Governments on integrated and effective dissemination of information were discussed and it was decided that the Ministry of Information & Broadcasting would formulate a Media Communication Policy to address communication needs. The policy will be formulated and finalized in consultation with States.

Integrating Government communication with development and enabling participation from citizens to improve decision making and implementation of Government programmes will be the aims of the policy.

The broad objectives of the policy are expected to:

- i) enhance access to information;
- ii) promote national dialogue on development issues by all citizens;
- iii) ensure timely, orderly and effective growth and dissemination of Government information;

It is well known that facilitating systematic use of communication and information strategies contributes in large measure to more effective use of Government resources and better implementation of Government programmes and policies thereby contributing to improved quality of life of citizens.

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH**

MEMORANDUM No. 55

Subject: Request for dropping of Assurance given in reply to (i) Starred Question No. 42 dated 04.02.2022 regarding "National Litigation Policy; and (ii) Starred Question No. 285 dated 17.12.2021 regarding "National Litigation Policy."

On 04 February, 2022, Shri Sunil Kumar Singh and Shri P.P. Chaudhary M.Ps. and on 17 December, 2021, Shri Sudheer Gupta and Shri Chandra Prakash Joshi, MPs. addressed Starred Question Nos. 42 and 285 respectively on "National Litigation Policy" pertaining to the Ministry of Law and Justice (Department of Legal Affairs). The text of the Questions alongwith the replies of the Minister are given in the Annexure.

2. The replies to the Questions were treated as Assurances by the Committee and required to be implemented by the Ministry of Law and Justice (Department of Legal Affairs) within three months from the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Law and Justice (Department of Legal Affairs) vide O.M. No. F. No.11012/6/2021-Judl. dated 20 July, 2022 has furnished facts/ grounds for dropping the Assurance which is enclosed separately.

4. In the light of facts mentioned thereof, the Ministry, with the approval of Minister of Law and Justice (Department of Legal Affairs), has requested the Committee to drop the Assurance.

The Committee may consider.

DATED :- 10/08/2023

NEW DELHI:

Statement of Grounds/Facts furnished by Ministry for dropping of the Assurances (Q. No. 42 & Q. No. 285)

"The National Litigation Policy was proposed with an objective for laying down guidelines for preventing, controlling and reducing litigation, however a number of steps have also been taken for cutting down the litigations, which are as follows:

Ministries and Departments like the Railways and Department of Revenue, involved in a high number of litigations have been taking several measures for reducing the number of Court cases. Ministry of Railways have issued instructions for effective monitoring of Court cases at all levels. Zonal Railways and Production Units have been asked to take effective steps to reduce the number of cases in which the Government is a party and reduce the burden of courts, expedite finalization of all the cases in all courts at the earliest and to cut down the expenditure in contesting court cases. For achieving this, emphasis has been laid on effective monitoring of cases by having regular meetings with empanelled advocates, for briefing and necessary directions to be given at the highest level, besides ensuring timely submission of replies, Counter replies and necessary documents to the advocates.

The Central Board of Direct Taxes (CBDT) and the Central Board of Indirect Taxes and Customs (CBIC) under the Department of Revenue, have issued a slew of instructions and brought in several measures, for reducing litigations and the resultant burden on Courts. While the CBDT has issued circulars directing the field Officers that pending appeals before Income Tax Appellate Tribunals/High Courts/Supreme Court with tax effect below the specified limits may be withdrawn/not pressed, and in the process facilitating a better and concerted focus on high demand litigations. CBDT has also clarified to the field officers that appeals should not be filed merely because the tax effect in a particular case exceeds the prescribed monetary limits and the filing of an appeal should be decided strictly on the merits of the case.

Similarly, the field formations under the CBIC have been instructed to withdraw appeals pending in High Courts/Customs Excise and Service Tax Appellate Tribunal, where the Supreme Court has decided on identical matter. Besides, CBIC has also instructed its field formations not to contest further in appeal where the issue has been lost in two stages of appeals. It has been decided, however, that in cases where it is felt that the issue is fit for further appeal, then on proper justification and approval of the Zonal Chief Commissioner, an appeal can be filed for the third time. Also, the field formation have been instructed to forward only those SLP proposals where in the issue involves substantial question of law or gross perversity or illegality in the appreciation of evidence.

In this direction, both the CBDT and the CBIC have also enhanced the threshold monetary limit for filing appeals, the details of which are as follows:

CBDT:

| <i>For filing appeals</i> | <i>Monetary limit</i> |
|---|-----------------------|
| <i>Before Income Tax Appellate Tribunal</i> | <i>Rs. 50 lakhs</i> |
| <i>Before High Court</i> | <i>Rs.1 Crore</i> |
| <i>Before Supreme Court</i> | <i>Rs.2 Crore</i> |

CBIC:

| <i>Monetary limits for filing appeals in cases relating to Central Excise and Service Tax</i> | | | <i>Monetary limits for filing appeals in cases relating to Customs</i> | | |
|---|--------------------------|-----------------------------|--|--------------------------|-----------------------------|
| <i>Before CESTAT</i> | <i>Before High Court</i> | <i>Before Supreme Court</i> | <i>Before CESTAT</i> | <i>Before High Court</i> | <i>Before Supreme Court</i> |
| <i>Rs.50 lakhs</i> | <i>Rs.1 Crore</i> | <i>Rs.2 Crore</i> | <i>Rs. 5 lakhs</i> | <i>Rs.10 lakhs</i> | <i>Rs.25 lakhs</i> |

For the purpose of monitoring of litigation of Union of India, a web-platform namely, Legal Information Management & Briefing System (LIMBS) was created in the year 2016. LIMBS Ver.2 has been launched in the year 2019 to overcome the then existing technological gaps in the application. The vision of LIMBS Ver.2 is 'to be a single platform for Litigation of GoI along with establishment of a synchronized regime for monitoring of Litigation' across all Ministries / Departments of Government of India. Law Secretary, vide DO letter dated 20.11.2020, followed by reminders dated 16.03.2021 and 09.07.2021 has taken up the case for grant permission for data of various Tribunals and with LIMBS Ver.2 through API with the Chairperson / President of the Tribunals and Secretaries of the respective Ministries / Departments. At present, Central Administrative Tribunal, The Telecom Dispute Settlement & Appellate Tribunal and Appellate Tribunal for Electricity have provided API linkage to their database with LIMBS Ver.2. Further, the fast track integration of database of cases of Railway Claims Tribunal, Income Tax Appellate Tribunal, National Green Tribunal, National Company Law Tribunal and National Company Law Appellate Tribunal with LIMBS is envisioned.

The alternative mechanism for the resolution of Inter-Ministerial/Departmental disputes also provide for an institutionalized mechanism for resolution of such disputes, namely, Administrative Mechanism for Resolution of Disputes (AMRD). This was framed by the Department of Legal Affairs and circulated vide O.M. dated 31.03.2020. This mechanism, applicable to disputes other than taxation disputes, will

reduce litigations in courts and resolve the cases outside the court system, where both parties are Govt. Department or where one party is Govt. Department and other is its instrumentalities, (CPSEs/Boards/ Authorities, etc.).

To resolve the commercial disputes between Central Public Sector Enterprises inter-se and Central Public Sector Enterprises and Government Departments/ Organizations in place of the earlier 'Permanent Machinery of Arbitration', a new scheme, namely, "Administrative Mechanism for Resolution of CPSE Disputes (AMRCD)" evolved by Department of Public Enterprises has been brought into effect w.e.f. 22.05.2018.

The Commercial Courts Act, 2015 was amended in 2018 to inter-alia provide for Pre-Institution Mediation and Settlement (PIMS) mechanism. Under this mechanism a party which does not contemplate any urgent interim relief in a subject-matter of commercial dispute of specified value of Rs.3 lakh and above has to first exhaust the remedy of PIMS to be conducted by the authorities constituted under the Legal Services Authorities Act, 1987, before approaching the Court."

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

STARRED QUESTION NO.*42

TO BE ANSWERED ON FRIDAY, THE 04th February, 2022

National Litigation Policy

*42. SHRI SUNIL KUMAR SINGH:
SHRI P.P. CHAUDHARY:

Will the Minister of *LAW AND JUSTICE* be pleased to state:

- (a) whether a new National Litigation Policy is being formulated by the Government;
- (b) if so, a detailed outline of considerations and provisions of the proposed policy;
- (c) whether a timeline has been set for rolling out of the new policy and if so, the details thereof;
- (d) the manner in which the Government proposes to implement the said policy; and
- (e) the steps taken by the Government to reduce litigation during the last two years?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN RESPECT OF PARTS (a) to (e) OF THE LOK SABHA STARRED QUESTION NO. *42 DATED 04TH FEBRUARY, 2022

(a) to (d): Yes, Sir. With the objective to lay down guidelines for preventing, controlling and reducing litigation, keeping in view the policy & plans of the Government, in a cohesive and organized manner, formulation of Litigation Policy is under consideration.

(e): Ministries and Departments like the Railways and Department of Revenue, involved in a high number of litigations have been taking several measures for reducing the number of Court cases. Ministry of Railways have issued instructions for effective monitoring of Court cases at all levels. Zonal Railways and Production Units have been asked to take effective steps to reduce the number of cases in which the Government is a party and reduce the burden of courts, expedite finalization of all the cases in all courts at the earliest and to cut down the expenditure in contesting court cases. For achieving this, emphasis has been laid on effective monitoring of cases by having regular meetings with empanelled advocates, for briefing and necessary directions to be given at the highest level, besides ensuring timely submission of replies, Counter replies and necessary documents to the advocates.

The Central Board of Direct Taxes (CBDT) and the Central Board of Indirect Taxes and Customs (CBIC) under the Department of Revenue, have issued a slew of instructions and brought in several measures, for reducing litigations and the resultant burden on Courts. While the CBDT has issued circulars directing the field Officers that pending appeals before Income Tax Appellate Tribunals/High Courts/Supreme Court with tax effect below the specified limits may be withdrawn/not pressed, and in the process facilitating a better and concerted focus on high demand litigations. CBDT has also clarified to the field officers that appeals should not be filed merely because the tax effect in a particular case exceeds the prescribed monetary limits and the filing of an appeal should be decided strictly on the merits of the case.

Similarly, the field formations under the CBIC have been instructed to withdraw appeals pending in High Courts/Customs Excise and Service Tax Appellate Tribunal, where the Supreme Court has decided on identical matter. Besides, CBIC has also instructed its field formations not to contest further in appeal where the issue has been lost in two stages of appeals. It has been decided, however, that in cases where it is felt that the issue is fit for further appeal, then on proper justification and approval of the Zonal Chief Commissioner, an appeal can be filed for the third time. Also, the field formation have been instructed to forward only those SLP proposals where in the issue involves substantial question of law or gross perversity or illegality in the appreciation of evidence.

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CBDT:

| For filing appeals | Monetary limit |
|--------------------------------------|----------------|
| Before Income Tax Appellate Tribunal | Rs. 50 lakhs |
| Before High Court | Rs.1 Crore |
| Before Supreme Court | Rs.2 Crore |

CBIC:

| Monetary limits for filing appeals in cases relating to Central Excise and Service Tax | | | Monetary limits for filing appeals in cases relating to Customs | | |
|--|-------------------|----------------------|---|-------------------|----------------------|
| Before CESTAT | Before High Court | Before Supreme Court | Before CESTAT | Before High Court | Before Supreme Court |
| Rs.50 lakhs | Rs.1 Crore | Rs.2 Crore | Rs. 5 lakhs | Rs.10 lakhs | Rs.25 lakhs |

For the purpose of monitoring of litigation of Union of India, a web-platform namely, Legal Information Management & Briefing System (LIMBS) was created in the year 2016. LIMBS Ver.2 has been launched in the year 2019 to overcome the then existing technological gaps in the application. The vision of LIMBS Ver.2 is *'to be a single platform for Litigation of GoI along with establishment of a synchronized regime for monitoring of Litigation'* across all Ministries / Departments of Government of India. Presently, there are 7.95 lacs cases (including archive cases) including 5.88 lacs live/pending cases entered by 57 Ministries/Departments. It has a single database of 16055 officials/users and more than 20000 advocates. All the High Courts, except High Court of Delhi, have been integrated with LIMBS Ver.2 to facilitate monitoring of cases pending in these High Courts. In addition, the linkage of database with the Hon'ble Supreme Court is envisaged as part of LIMBS implementation. Law Secretary, vide DO letter dated 20.11.2020, followed by reminders dated 16.03.2021 and 09.07.2021 has taken up the case for grant permission for data of various Tribunals and with LIMBS Ver.2 through API with the Chairperson/President of the Tribunals and Secretaries of the respective Ministries/Departments. At present, Central Administrative Tribunal, The Telecom Dispute Settlement & Appellate Tribunal and Appellate Tribunal for Electricity have provided API linkage to their database with LIMBS Ver.2. Further, the fast track integration of database of cases of Railway Claims Tribunal, Income Tax Appellate Tribunal, National Green Tribunal, National Company Law Tribunal and National Company Law Appellate Tribunal with LIMBS is envisioned.

The alternative mechanism for the resolution of Inter-Ministerial/Departmental disputes also provide for an institutionalized mechanism for resolution of such disputes, namely, Administrative Mechanism for Resolution of Disputes (AMRD). This was

framed by the Department of Legal Affairs and circulated *vide* O.M. dated 31.03.2020. This mechanism, applicable to disputes other than taxation disputes, will reduce litigations in courts and resolve the cases outside the court system, where both parties are Govt. Department or where one party is Govt. Department and other is its instrumentalities, (CPSEs/Boards/ Authorities, etc.).

To resolve the commercial disputes between Central Public Sector Enterprises *inter-se* and Central Public Sector Enterprises and Government Departments/Organizations in place of the earlier 'Permanent Machinery of Arbitration', a new scheme, namely, "Administrative Mechanism for Resolution of CPSE Disputes (AMRCD)" evolved by Department of Public Enterprises has been brought into effect w.e.f. 22.05.2018.

The Commercial Courts Act, 2015 was amended in 2018 to inter-alia provide for Pre-Institution Mediation and Settlement (PIMS) mechanism. Under this mechanism a party which does not contemplate any urgent interim relief in a subject-matter of commercial dispute of specified value of Rs.3 lakh and above has to first exhaust the remedy of PIMS to be conducted by the authorities constituted under the Legal Services Authorities Act, 1987, before approaching the Court.

Further for facilitating quick disposal of disputes outside the court systems by way of alternate dispute redressal mechanism of mediation, the Mediation Bill, 2021 is pending in the Rajya-Sabha *inter-alia* providing for pre-litigation mediation by the parties.

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

STARRED QUESTION NO.*285

TO BE ANSWERED ON FRIDAY, THE 17th December, 2021

National Litigation Policy

*285. SHRI SUDHEER GUPTA:
SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of *LAW AND JUSTICE* be pleased to state:

- (a) whether a new National Litigation Policy is being formulated by the Government;
- (b) if so, the details in this regard along with the detailed outline and provisions of the proposed policy;
- (c) whether a timeline has been set for releasing the new policy, if so, the details thereof and if not, the reasons therefor?
- (d) the steps taken/being taken by the Government to implement the said policy;
- (e) whether the Government aims at reducing litigation in the country through this policy and if so, the details thereof along with the manner in which this policy will enable/facilitate efficiency in the litigation process; and
- (f) the steps taken by the Government to reduce litigation during the past three years?

ANSWER

MINISTER OF LAW & JUSTICE

(SHRI KIREN RIJJU)

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN RESPECT OF LOK SABHA STARRED QUESTION NO. *285 DATED 17TH DECEMBER, 2021

(a) to (e): Yes, Sir. With the objective to lay down guidelines for preventing, controlling and reducing litigation, keeping in view the policy & plans of the Government, in a cohesive and organized manner, Litigation Policy is under consideration.

(f): Ministries and Departments like the Railways and Department of Revenue, involved in a high number of litigations have been taking several measures for reducing the number of Court cases. Ministry of Railways have issued instructions for effective monitoring of Court cases at all levels. Zonal Railways and Production Units have been asked to take effective steps to reduce the number of cases in which the Government is a party and reduce the burden of courts, expedite finalization of all the cases in all courts at the earliest and to cut down the expenditure in contesting court cases. For achieving this, emphasis has been laid on effective monitoring of cases by having regular meetings with empanelled advocates, for briefing and necessary directions to be given at the highest level, besides ensuring timely submission of replies, Counter replies and necessary documents to the advocates.

The Central Board of Direct Taxes (CBDT) and the Central Board of Indirect Taxes and Customs (CBIC) under the Department of Revenue, have issued a slew of instructions and brought in several measures, for reducing litigations and the resultant burden on Courts. While the CBDT has issued circulars directing the field Officers that pending appeals before Income Tax Appellate Tribunals/High Courts/Supreme Court with tax effect below the specified limits may be withdrawn/not pressed, and in the process facilitating a better and concerted focus on high demand litigations. CBDT has also clarified to the field officers that appeals should not be filed merely because the tax effect in a particular case exceeds the prescribed monetary limits and the filing of an appeal should be decided strictly on the merits of the case.

Similarly, the field formations under the CBIC have been instructed to withdraw appeals pending in High Courts/Customs Excise and Service Tax Appellate Tribunal, where the Supreme Court has decided on identical matter. Besides, CBIC has also instructed its field formations not to contest further in appeal where the issue has been lost in two stages of appeals. It has been decided, however, that in cases where it is felt that the issue is fit for further appeal, then on proper justification and approval of the Zonal Chief Commissioner, an appeal can be filed for the third time. Also, the field formation have been instructed to forward only those SLP proposals where in the issue involves substantial question of law or gross perversity or illegality in the appreciation of evidence.

In this direction, both the CBDT and the CBIC have also enhanced the threshold monetary limit for filing appeals, the details of which are as follows:

CBDT:

| For filing appeals | Monetary limit |
|--------------------------------------|----------------|
| Before Income Tax Appellate Tribunal | Rs. 50 lakhs |
| Before High Court | Rs.1 Crore |
| Before Supreme Court | Rs.2 Crore |

CBIC:

| Monetary limits for filing appeals in cases relating to Central Excise and Service Tax | | | Monetary limits for filing appeals in cases relating to Customs | | |
|--|-------------------|----------------------|---|-------------------|----------------------|
| Before CESTAT | Before High Court | Before Supreme Court | Before CESTAT | Before High Court | Before Supreme Court |
| Rs.50 lakhs | Rs.1 Crore | Rs.2 Crore | Rs. 5 lakhs | Rs.10 lakhs | Rs.25 lakhs |

For the purpose of monitoring of litigation of Union of India, a web-platform namely, Legal Information Management & Briefing System (LIMBS) was created in the year 2016. LIMBS Ver.2 has been launched in the year 2019 to overcome the then existing technological gaps in the application. The vision of LIMBS Ver.2 is *'to be a single platform for Litigation of GoI along with establishment of a synchronized regime for monitoring of Litigation'* across all Ministries / Departments of Government of India. Presently, there are **7.78 lacs** cases (including archive cases) including **5.78 lacs** live/pending cases entered by **57** Ministries/Departments. It has a single database of **15881 officials/users** and more than **20000 advocates**. All the High Courts, except High Court of Delhi, have been integrated with LIMBS Ver.2 to facilitate monitoring of cases pending in these High Courts. In addition, the linkage of database with the Hon'ble Supreme Court is envisaged as part of LIMBS implementation. Law Secretary, vide DO letter dated 20.11.2020, followed by reminders dated 16.03.2021 and 09.07.2021 has taken up the case for grant permission for data of various Tribunals and with LIMBS Ver.2 through API with the Chairperson/President of the Tribunals and Secretaries of the respective Ministries/Departments. At present, Central Administrative Tribunal, The Telecom Dispute Settlement & Appellate Tribunal and Appellate Tribunal for Electricity have provided API linkage to their database with LIMBS Ver.2. Further, the fast track integration of database of cases of Railway Claims Tribunal, Income Tax Appellate Tribunal, National Green Tribunal, National Company Law Tribunal and National Company Law Appellate Tribunal with LIMBS is envisioned.

The alternative mechanism for the resolution of Inter-Ministerial/Departmental disputes also provide for an institutionalized mechanism for resolution of such disputes, namely, Administrative Mechanism for Resolution of Disputes (AMRD). This was

framed by the Department of Legal Affairs and circulated *vide* O.M. dated 31.03.2020. This mechanism, applicable to disputes other than taxation disputes, will reduce litigations in courts and resolve the cases outside the court system, where both parties are Govt. Department or where one party is Govt. Department and other is its instrumentalities, (CPSEs/Boards/ Authorities, etc.).

To resolve the commercial disputes between Central Public Sector Enterprises *inter-se* and Central Public Sector Enterprises and Government Departments/Organizations in place of the earlier 'Permanent Machinery of Arbitration', a new scheme, namely, "Administrative Mechanism for Resolution of CPSE Disputes (AMRCD)" evolved by Department of Public Enterprises has been brought into effect w.e.f. 22.05.2018.

The Commercial Courts Act, 2015 was amended in 2018 to inter-alia provide for Pre-Institution Mediation and Settlement (PIMS) mechanism. Under this mechanism a party which does not contemplate any urgent interim relief in a subject-matter of commercial dispute of specified value of Rs.3 lakh and above has to first exhaust the remedy of PIMS to be conducted by the authorities constituted under the Legal Services Authorities Act, 1987, before approaching the Court.

Further for facilitating quick disposal of disputes outside the court systems by way of alternate dispute redressal mechanism of mediation, the Mediation Bill, 2021 is being introduced in the Parliament *inter-alia* providing for pre-litigation mediation by the parties.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 58

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 89 dated 18.07.2022 regarding "KV in Odisha".

On 18 July, 2022, Shri Saptagiri Sankar Ulaka and Shri Ramesh Chandra Majhi, M.Ps., addressed an Unstarred Question No. 89 regarding "KV in Odisha" to the Minister of Education. The text of the Question alongwith the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Education (Department of School Education & Literacy) within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Education (Department of School Education & Literacy) *vide* O.M. F. No. 2-31/2022-UT-2 dated 31 January, 2023 has requested to drop the Assurance on the following grounds:-

"Kendriya Vidyalaya Sangathan (KVS)/Ministry of Education have been continuously receiving a large number of proposals/requests from time to time from various Sponsoring Authorities/public representatives for opening of new Kendriya Vidyalayas across the country. Such proposals / requests received from Sponsoring Authorities/public representatives for opening of new KVS are examined/processed on merit at various levels, as per the extant procedures/guidelines, before approval of the competent authority (CCEA) is taken. Only receiving an application is not a pre-requisite for opening a school.

In view of the above, the Committee on the Government Assurance is requested to kindly re-consider the above position and delete the said Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Education, has requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 10/08/2023

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA

UNSTARRED QUESTION NO.89
TO BE ANSWERED ON 18.07.2022

KV IN ODISHA

89. SHRI SAPTAGIRI SANKAR ULAKA:
SHRI RAMESH CHANDRA MAJHI:

Will the Minister of EDUCATION be pleased to state:

- (a) whether any request has been made by the Government of Odisha to the Union Government to open new Kendriya Vidyalayas (KVs) across the State for the benefit of rural people and if so, the details thereof including the status of KVs in Nabarangapur, Malakangir and Koraput districts;
- (b) the status of establishment of KV in Jeypore in Odisha and the steps taken by the Government to mitigate delays in establishment of said KV so as to avoid the same in future;
- (c) the time-frame by when the above KVs are likely to be established;
- (d) whether the Government proposes to open KVs in aspirational areas including undivided Koraput District in Odisha and if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)

(a) to (c) Opening of new Kendriya Vidyalayas (KVs) is a continuous process. KVs are opened primarily to cater to the educational needs of the wards of transferable Central Government Employees including Defence & Para-Military personnel, Central Autonomous Bodies, Central Public Sector Undertakings (PSUs) and Central Institute of Higher Learning (IHL) by providing a common programme of education throughout the country. Proposals for opening of new KVs are considered only if sponsored by Ministries or Departments of the Government of India / State Governments / Union Territories (UTs) Administrations and committing resources for setting up a new KV. The proposals received from various sponsoring authorities

found fulfilling the mandatory pre-requisites for opening of new KVs have to compete with other such proposals under the "Challenge Method" and subject to approval of the competent authority. At present, 66 KVs (Including 01 KV in Nabarangapur, 1 KV in Malakangir and 02 KVs in Koraput) are functioning in the State of Odisha. KVs are not opened on the criteria of rural / urban.

A proposal for opening of new KV at Jeypore in Koraput district of Odisha has been received by Kendriya Vidyalaya Sangathan (KVS). No definite time frame can be given in this regard.

(d) & (e) KVS has informed that there are 15 KVs (including 2 KVs in Koraput district i.e. Sunabeda and Koraput) in 10 Aspirational Districts identified by the NITI Aayog in the State of Odisha.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 62

Subject: Request for dropping of Assurance given in reply to Starred Question No. 185 dated 15 March, 2022 (Supplementary by Dr. Sukanta Majumdar, M.P.) regarding "New Scheme under PPP Mode."

On 15 March, 2022, Smt. Sangeeta Kumari Singh Deo and Dr. Sukanta Majumdar, M.Ps., addressed a Starred Question No. 185 regarding "New Scheme under PPP Mode" to the Minister of Agriculture and Farmers Welfare. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the discussion, Dr. Sukanta Majumdar, M.P. raised the following Supplementary Question to the Minister of Agriculture and Farmers Welfare:-

"Whether any provision has been made to take consent from the Hon. Member of Parliament (MP) of the concerned area to provide fund from start-up fund with blended capital by NABARD for agriculture and rural enterprise? If not, the reasons therefor as the Member of Parliament must have an active role in all the schemes meant for the development of the farmers."

3. In reply, the Minister of State in the Ministry of Agriculture and Farmers Welfare *inter-alia* stated as follows:-

"I would like to thank the hon. Prime Minister that in future start up fund will be provided to the youth through NABARD. Guidelines are being framed for the same, the youth will be benefitted as per the guidelines."

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) within three months from the date of the reply but the Assurance is yet to be implemented.

5. In this regard, the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) *vide* O.M. No. Z-11016/1/2022-Digital dated 29 March, 2023 has requested to drop the Assurance on the following grounds:-

(i) EFC note on Digital Agriculture Mission has been approved. A Cabinet Note has been circulated.

(ii) The core concept of IDEA has been finalized, which lays down the Architecture of Agristack.

(iii) As per the AIF scheme guidelines Agri-entrepreneurs are eligible to create smart and precision Agriculture Infrastructure like farm/harvest automation, purchase of drones, putting up specialized sensors on field, blockchain and Artificial Intelligence (AI) in agriculture, remote sensing and Internet of Things (IoT) such as automatic weather station, Farm advisory service through GIS

applications etc. All such projects set up by Agripreneurs can be financed along with the benefits of interest subvention and credit guarantee support under AIF.

(iv) An EFC Memo alongwith Concept Paper on the Blended Capital Fund has been circulated to concerned Ministries/Departments/Agencies to furnish their comments/inputs on the EFC Memo.

Accordingly, the policy will be formulated after completion of all due process and will be kept in public domain"

6. In view of the above, the Ministry, with the approval of the Minister of Agriculture and Farmers Welfare, has requested the Committee to drop the Assurance.

The Committee may consider.

New Delhi

Dated: 10/08/2023

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
STARRED QUESTION NO. 185
TO BE ANSWERED ON THE 15TH MARCH, 2022

NEW SCHEME UNDER PPP MODE

*185. SHRIMATI SANGEETA KUMARI SINGH DEO:

DR. SUKANTA MAJUMDAR:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government is proposing to launch a new scheme in Public-Private Partnership(PPP) mode under which farmers will be provided with digital and hi-tech services, if so, the details thereof;
- (b) whether the Government is proposing a Start-up fund with blended capital facilitated through NABARD for agriculture and rural enterprise, if so, the details thereof;
- (c) whether the Government has proposed to promote the use of "Kisan Drones"; and
- (d) the details of other steps being taken by the Government with an emphasis on the start-up ecosystem in agriculture?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्री (SHRI NARENDRA SINGH TOMAR)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT IN RESPECT OF PARTS (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 185 FOR 15.03.2022 REGARDING NEW SCHEME UNDER PPP MODE.

(a): Government has proposed following steps to provide digital and hi-tech services which will open up opportunities for Private Entrepreneurs:

- i. Digital Agriculture Mission has been proposed.
- ii. The Department has constituted a high level Task Force, which is in the process of finalizing a report on India Digital Ecosystem of Agriculture (IDEA) which would lay down the architecture of Digital AgriStack with unique ID for farmers, and standards for interoperability between various data streams in the Agristack. This would open up possibilities for developing services and solutions by Private Entrepreneurs.
- iii. Provisions are being made under Agriculture Infrastructure Fund (AIF) to fund private agritech players.

(b): Government of India has made an announcement in the Union Budget 2022 regarding the setting up of a fund routed through NABARD under a co-investment model to finance startups in the agritech space.

(c): Yes, Government is providing financial assistance through Sub Mission on Agricultural (SMAM) to Farm Machinery Training and Testing Institutes (FMTTIs), Indian Council for agricultural Research (ICAR) Institutes, Krishi Vigyan Kendra (KVK), Farmer Producer Organizations (FPOs) and State Agricultural Universities (SAUs) for drone demonstrations and for establishment/upgrading the Custom Hiring Centres (CHCs)/ Hi-Tech Hub for providing agricultural services by using drone technology. Drone service providers can also avail benefits of Agriculture Infrastructure Fund.

(d): A component called "Innovation and Agri-Entrepreneurship Development" has been launched under Rashtriya Krishi Vikas Yojana (RKVY-RAFTAAR) in 2018-19 with the objective of promoting innovation and agri-entrepreneurship by providing financial support and nurturing the incubation ecosystem. Under this programme, start-ups are encouraged to use innovative technologies to resolve challenges faced in agriculture and allied

sectors. A total of 799 start-ups have been selected in various areas of agriculture and allied sectors under this programme for providing financial support through Knowledge Partners and Agri Business Incubators appointed by DA&FW for implementation of this programme.

The Indian Council of Agriculture Research (ICAR) has been supporting Agri-based startups under the project called National Agriculture Innovation Fund (NAIF) initiated in year 2016-2017. It has two components viz. I. Innovation Fund; II. Incubation Fund and National Coordinating Unit (NCU):

- i. Component I : 10 Zonal Technology Management Units and 89 Institute Technology Management Units (ITMUs) established in 99 ICAR institutes provide a single-window mechanism to manage innovations, showcase intellectual assets, and pursue matters related to intellectual property (IP) management and transfer/commercialization of technologies in these institutes.
- ii. Component II : Agri-business Incubator Centres (ABICs) are set up to speed up the delivery of the new technologies to stake holders. The ABICs are the nodal point to provide the desired link for Agriculture Research & Development (R&D) Institutions for incubation/ commercialization of the validated technologies. So far, 50 Agri-Business Incubation Centers have been established and are operational in the ICAR network under the NAIF scheme.

(Q. 185)

डॉ. सुकान्त मजूमदार: स्पीकर सर, चूंकि संगीता जी आज उपस्थित नहीं हैं, इसलिए मैं आपसे अनुरोध करता हूँ कि उनके कोटे का प्रश्न भी मुझे पूछने की अनुमति प्रदान करें।

माननीय अध्यक्ष : ऐसे अनुमति नहीं मिलती है।

डॉ. सुकान्त मजूमदार: स्पीकर सर, मेरा पहला प्रश्न माननीय मंत्री जी से है। अति आधुनिक कृषि उपकरण के वितरण हेतु अभी तक निजी क्षेत्र की कितनी कंपनियों के साथ संपर्क किया गया है। क्या उसमें से कुछ सेलेक्टेड हुई हैं, चयनित हुई हैं? पश्चिम बंगाल में कितनी कंपनियां सेलेक्टेड हुई हैं, कृपया यह बताने की कृपा करें।

श्री कैलाश चौधरी : माननीय अध्यक्ष जी, माननीय सदस्य ने बहुत महत्वपूर्ण सवाल मशीनरीज के बारे में पूछा है। प्रधानमंत्री माननीय नरेन्द्र मोदी जी की जब सरकार बनी, सबसे पहले किसानों के लिए हाई टेक और नई टेक्नोलॉजी की व्यवस्था कैसे हो, इस नाते एक योजना प्रारंभ की गई। इस योजना के अंदर सब-मिशन ऑन एग्रीकल्चर मैकनाइजेशन प्रारंभ किया गया। उस योजना के अंदर आईसीएआर और साइंटिस्टों के द्वारा नई टेक्नोलॉजी लाई गई। उसका निर्धारण और गाइडलाइन बनाकर एक योजना राज्यों को दी गई। उन मशीनों को वह उपयोग करे, जिससे किसान की उत्पादन और उत्पादकता बढ़े, इस दृष्टि से उसे किया गया है। कौन सी मशीन किस कंपनी को देनी है, चूंकि कृषि राज्य का विषय है और राज्य सरकार तय करती है कि कितनी मशीन चाहिए और किस कंपनी को देना है, गाइडलाइन के अनुसार यह राज्य सरकार तय करती है। पश्चिम बंगाल में भी इसी गाइडलाइन को फॉलो करते हुए वर्ष 2014 से लेकर आज तक हमने 6184 मशीन एवेलबल कराई है। वहां पर 380 कस्टमर हायरिंग सेंटर भी हैं।

माननीय सदस्य ने पूछा है कि कितनी कंपनियां हैं जिन्हें दिया गया है। राज्य सरकार के पास इसकी सूची होती है, उसके अनुसार वह वहां से ले सकते हैं।

✓ डॉ. सुकान्त मजूमदार: अध्यक्ष जी, मेरा दूसरा प्रश्न है। कृषि एवं ग्रामीण उद्यम हेतु नाबार्ड से सहायता प्राप्त मिश्रित पूंजी वाले स्टार्ट-अप फंड से सहायता प्रदान करने के लिए क्या स्थानीय सांसद की सहमति का कोई प्रावधान रखा गया है? यदि नहीं रखा गया है तो इसका कारण बताने की कृपा करें, क्योंकि किसानों के विकास वाली सभी योजनाओं में सांसद की सक्रिय भूमिका अवश्य होनी चाहिए।

श्री कैलाश चौधरी : माननीय अध्यक्ष महोदय जी, माननीय सदस्य ने स्टार्ट-अप की बात की है। मुझे बताते हुए प्रसन्नता हो रही है कि एग्रीकल्चर के अंदर स्टार्ट-अप की संख्या लगातार बढ़ रही है। हमारे युवा साथी इस दिशा में काम कर रहे हैं। आज लगभग दो हजार से अधिक स्टार्ट-अप इस दिशा में काम कर रहे हैं। मैं प्रधानमंत्री जी को धन्यवाद दूंगा कि आने वाले समय में स्टार्ट-अप फंड नाबार्ड के द्वारा युवाओं को मिलेगा। उसके लिए अभी गाइडलाइन बन रही है, उस गाइडलाइन के अनुसार युवाओं को लाभ मिलेगा। जहां तक सांसद की बात है, यह सीधा किसान और स्टार्ट-अप उद्योग स्थापित करने के लिए है, सांसद उसकी मॉनिटरिंग कर सकते हैं। इसके साथ ही दिशा की मीटिंग होती है, उसमें भी इसकी जानकारी ले सकते हैं।

मुझे लगता है कि निश्चित रूप से एग्रीकल्चर स्टुडेंट्स या युवा साथियों के स्टार्टअप के लिए योजना है, इसमें स्टार्टअप को स्पेशल फंड के तौर पर सब्सिडी दी जाती है और आगे बढ़ाने के लिए योजना की गाइडलाइन्स भी बन रही हैं।

SHRI VINCENT H. PALA: In the reply of the hon. Minister, he said that most of the funds will be routed through NABARD. The main backbone of the farmers is the recognized associations. There are millions of associations working across the country. I want to ask the hon. Minister whether the Government intends or plans to fund these associations. These associations are working at grassroots level in different areas, but most of the funds is channelized through the common recognized associations. Therefore, my question to the hon.

Minister is whether the Government has any intention to fund the associations or recognized association in different States.

श्री कैलाश चौधरी: माननीय अध्यक्ष जी, माननीय सदस्य ने फंड और धन की अवेलेबिलिटी के बारे में कहा है। मुझे बताते हुए प्रसन्नता है कि माननीय प्रधानमंत्री नरेन्द्र मोदी जी ने कोरोना के दौरान एक लाख करोड़ रुपये का एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड का प्रावधान किया है। इस धन का उपयोग इंडीविजुअल किसान इन्फ्रास्ट्रक्चर के लिए कर सकते हैं। इसके साथ ही एफपीओ, फार्मर प्रोड्यूस ऑर्गेनाइजेशन के लिए इस स्कीम का प्रावधान किया गया है। हाईटेक टेक्नोलॉजी के बारे में भी प्रश्न किया गया है। हम एग्रीकल्चर की दिशा में आगे बढ़ रहे हैं और एफपीओ के अंतर्गत ड्रोन टेक्नोलॉजी में 75 प्रतिशत सब्सिडी देने का प्रावधान किया गया है। अगर कोई एन्टरप्रेन्योर है तो वह 50 प्रतिशत सब्सिडी और अलग-अलग योजनाओं की सब्सिडी का लाभ ले सकता है। इसके साथ ही एग्रीकल्चर इन्फ्रास्ट्रक्चर फंड के माध्यम से भी इस योजना का उपयोग कर सकता है।

मुझे लगता है कि इस दिशा में भारत सरकार पहले से ही संवेदनशील है और लगातार फंड की दृष्टि से किसी प्रकार की कोई कमी नहीं है।

श्रीमती जसकौर मीना: महोदय, क्षेत्रों को नाबार्ड के सहयोग के लिए चिह्नित किया गया है। नाबार्ड केंद्र से संचालित है। ऐसी परिस्थिति में सांसदों को कृषि संबंधी, चाहे स्टार्टअप हो या विपणन का काम हो, नाबार्ड की योजनाओं के साथ सांसदों को अनुबंधित किया जाए ताकि सांसद अपने क्षेत्र में सही ढंग से पालन करवा सकें। क्या मंत्री जी इसके बारे में बताएंगे?

श्री कैलाश चौधरी: महोदय, मैंने पहले ही उत्तर में कहा है कि सांसद हर योजना की मॉनिटरिंग कर सकते हैं, उनको अधिकार है। ... (व्यवधान) दिशा की मीटिंग में एग्रीकल्चर विषय को लिया गया है। वहां इसकी मॉनिटरिंग कर सकते हैं।

अब रही बात नाबार्ड की, हमारे किसान और युवा साथी अगर किसी योजना का उपयोग करना चाहते हैं तो नाबार्ड एजेंसी उनके लिए फंड की व्यवस्था करती है।

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 64

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1505 dated 27.12.2017 regarding "Infrastructure and Project Monitoring Division".

On 27th December, 2017, Shri M. Chandrakasi M.P., addressed an Unstarred Question No. 1505 regarding "Infrastructure and Project Monitoring Division" to the Minister of Statistics and Programme Implementation. The text of the Question along with the reply of the Minister is given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Statistics and Programme Implementation within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Statistics and Programme Implementation (Infrastructure and Programme Monitoring Division) *vide* O.M.No. H-11016/18/2017-IPMD(E-16494) dated 23 March, 2023 has stated as under:-

"An integrated portal has been developed by DPIIT, M/o Commerce for collecting information from all the Ministries for the ongoing central sector projects, which is to be integrated to the portals of all the relevant ministries including OCMS portal of MoSPI for monitoring of projects and preparation of reports."

4. In view of the above, the Ministry, with the approval of the Hon'ble Minister for Ministry of Statistics and Programme Implementation, has requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 10/08/2023
NEW DELHI

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION NO. 1505
TO BE ANSWERED ON WEDNESDAY, THE 27TH DECEMBER, 2017**

INFRASTRUCTURE AND PROJECT MONITORING DIVISION

1505. SHRI M. CHANDRAKASI:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the details of mega and major Central Sector Infrastructure Projects completed during the last three years in the country and in Tamil Nadu as monitored by the Infrastructure & Project Monitoring Division(IPMD) of the Ministry;**
- (b) whether the methodology followed by IPMD of the Ministry is found efficient in ensuring timely implementation of important infrastructure projects of different Ministries and if not, the reasons therefor; and**
- (c) whether the Ministry has any proposal to improve the Online Computerized Monitoring system (OCMS) employed by IPMD and if so, the details thereof?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS [SHRI VIJAY GOEL]

(a) : Government in the Ministry of Statistics and Programme Implementation monitors on-going Central Sector Infrastructure Projects costing Rs. 150 crore and above on time and cost overruns, on the basis of information provided by the project implementing agencies.

The details of completed projects in the country during the last three years [2014-15, 2015-16 and 2016-17] are available at http://www.cspm.gov.in/English/Archive_fr.htm.

The details of completed projects in Tamil Nadu during the last three years [2014-15, 2015-16 and 2016-17] are at Annexure.

(b) The methodology followed by IPMD of this Ministry is found efficient in bringing down time and cost overruns to 23.52 % and 12.6 % from 44.99% and 36% in March 2000 respectively.

(c) Yes. Redesigning and redevelopment of the existing OCMS software is being done on .NET/ SQL platform.

STATEMENT REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO 1505 DUE FOR ANSWER ON 27.12.2017
 DETAILS OF COMPLETED CENTRAL SECTOR PROJECTS COSTING Rs. 150 CRORE AND ABOVE IN TAMILNADU

| Sl.No | Project | Date of Approval (month / year) | Original (Revised) [Anticipated] Date of Commissioning (month / year) | Original (Revised) [Anticipated] Cost (Rs. crore) | Cumulative Expenditure (Rs. crore) | (Cost Overrun in Rs. Crore) [Time Overrun in months] |
|--|--|---------------------------------|---|---|------------------------------------|--|
| During 2014-2015 | | | | | | |
| CIVIL AVIATION | | | | | | |
| Airport Authority Of India Limited | | | | | | |
| 1 | D/O KAMARAJ DOMESTIC TER-PH-II AND EXP. ANNA INT. TER BLDG(K1) | 8/2008 | 1/2011 (2/2012) [5/2012] | 1,808.00 (2,015.00) [2,015.00] | 1,939.20 | (131.20) [16] |
| POWER | | | | | | |
| Power Grid Corporation Of India Limited | | | | | | |
| 2 | COMMON TRANSMISSION SCHEME WITH ISSG PROJECTS IN NAGAPATTINAM/CUDDALOR OF TAMIL NADU - PART A1 | 1/2013 | 10/2014 (-) [3/2015] | 182.80 (-) [182.80] | 129.93 | (-52.87) [5] |
| Total | | | | 1,990.80 (2,015.00) [2,197.80] | 2,069.13 | |
| During 2015-2016 | | | | | | |
| COAL | | | | | | |
| Neyveli Lignite Corporation | | | | | | |
| 1 | TPS-II EXPANSION (1470MW TO 1970MW) (NLC) | 10/2004 | 6/2009 (3/2013) [4/2015] | 2,030.78 (3,583.77) [3,583.77] | 3,215.91 | (1,185.13) [70] |
| 2 | TUTICORIN THERMAL POWER PROJECT- 2X500 MW | 5/2008 | 3/2012 (5/2014) [8/2015] | 4,904.54 (6,602.74) [6,602.74] | 6,426.43 | (1,521.89) [41] |
| Total | | | | 6,935.32 (10,186.51) [10,186.51] | 9,642.34 | |
| During 2016-2017 | | | | | | |
| PETROLEUM | | | | | | |
| Chennai Petroleum Corporation Limited | | | | | | |
| 1 | MOUNDED BULLET PROJECT AT CPCL | 12/2012 | 12/2014 (-) [3/2016] | 279.00 (-) [279.00] | 190.86 | (-88.14) [15] |
| ROAD TRANSPORT AND HIGHWAYS | | | | | | |
| National Highways Authority Of India | | | | | | |
| 2 | PONDICHERRY TO TINDIVANAM SECTION OF NH-66 | 1/1991 | 1/2008 (-) [0/0] | 285.00 (-) [285.00] | 285.00 | (0.00) [-] |
| 3 | SIX LANNING OF HOSUR-KRISHNAGRI NH-7 KM.33.130 TO KM.93.00 | 6/2011 | 12/2013 (-) [6/2016] | 535.00 (-) [535.00] | 924.70 | (389.70) [30] |
| Total | | | | 1,099.00 (0.00) [1,099.00] | 1,400.56 | |

MINUTES

**COMMITTEE ON GOVERNMENT ASSURANCES
(2022-2023)
(SEVENTEENTH LOK SABHA)
EIGHTH SITTING
(14.09.2023)**

The Committee sat from 1500 hours to 1610 hours in Committee Room No. 1, Extension to PHA, New Delhi.

PRESENT

Shri Rajendra Agrawal - **Chairperson**

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Shri Chandra Sekhar Sahu
7. Shri Kishan Kapoor

SECRETARIAT

1. Shri J.M. Baisakh - Joint Secretary
2. Dr. (Smt.) Sagarika Dash - Director
3. Shri M.C. Gupta - Deputy Secretary
4. Smt. Vineeta Sachdeva - Under Secretary

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) consider 20 Memoranda containing requests received from various Ministries/Departments for dropping of 22 pending Assurances and (ii) take oral evidence of the representatives of the Ministry of Education (Department of Higher Education) regarding pending Assurances.

2. Thereafter, the Committee took up 20 Memoranda (Memorandum Nos. 52 to 71) containing 22 Assurances for consideration regarding dropping or otherwise of the relevant Assurances. After consideration of a few Memoranda, the Committee authorized Hon'ble Chairperson to decide the dropping or otherwise of the remaining Memoranda. The Chairperson subsequently decided to drop 15 Assurances as per details given in Annexure-I* and to pursue the remaining 07 Assurances as per details given in Annexure-II for implementation by the Ministries/Departments concerned.

| | | | | |
|----|-------|-------|-------|-------|
| 3. | XXXXX | XXXXX | XXXXX | XXXXX |
| 4. | XXXXX | XXXXX | XXXXX | XXXXX |
| 5. | XXXXX | XXXXX | XXXXX | XXXXX |
| 6. | XXXXX | XXXXX | XXXXX | XXXXX |
| 7. | XXXXX | XXXXX | XXXXX | XXXXX |

The Committee then adjourned.

*** Not related to this Report.**

COMMITTEE ON GOVERNMENT ASSURANCES (2022-2023)

Statement Showing Assurances not dropped by the Committee on Government Assurances (2022-2023) at their sitting held on 14.09.2023

| S.No. | Memo No. | SQ/USQ No. and date | Ministry/ Department | Subject | Remarks |
|-------|----------|--|---|---|---|
| 1. | 53 | USQ No. 2205 dated 02.12.2019 | Culture | Mis-Utilisation of Funds Allocated to Cultural Organizations | The Committee feel that in sum and substance the Assurance has been fulfilled. The Committee desire that the requisite Implementation Report be laid on the Table of the House detailing the action taken on all the three complaints regarding misutilization of funds allocated to cultural organizations. |
| 2. | 54 | USQ No. 1121 dated 08.02.2017 | Information and Broadcasting | National Information Policy | The Committee cannot accede to the request of the Ministry for dropping of the Assurance since an Assurance cannot be dropped merely on the ground that the policy being framed requires extensive consultation including brainstorming sessions with various stakeholders which are time consuming. The Ministry needs to pursue the Assurance and coordinate with all concerned to expedite the formulation of National Information Policy. The Committee therefore, desire that the matter be pursued vigorously till its logical conclusion. |
| 3. | 55 | (i) SQ No. 42 dated 04.02.2022 (ii) SQ No. 285 dated 17.12.2021 | Law and Justice (Department of Legal Affairs) | (i) National Litigation Policy (ii) National Litigation Policy | The Committee note that the Ministry is silent on the current status of formulation of National Litigation Policy. Considering the importance of the proposed Policy in preventing, controlling and reducing litigation, the Committee are of the view that the matter may be pursued and the Ministry should adopt a pro-active approach and make |

| | | | | | |
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| | | | | | earnest efforts to expedite formulation of National Litigation Policy in coordination with all the stakeholders so as to fulfil the Assurance. |
| 4. | 58 | USQ No. 89 dated 18.07.2022 | Education (Department of School Education & Literacy) | Kendriya Vidyalaya (KV) in Odisha | The Ministry has requested for dropping the Assurance on the ground that Kendriya Vidyalaya Sangathan (KVS)/Ministry of Education have been continuously receiving a large number of proposals/requests from time to time from various sponsoring authorities/public representatives for opening of new KVs across the country. The Ministry has informed that such proposals/requests received from sponsoring authorities/public representatives for opening of new KVS are examined/processed on merit at various levels as per extant procedures/guidelines before approval of competent authority is taken. Only receiving an application is not a pre-requisite for opening a school. However, the Committee find that the Ministry is silent on the proposal received for opening of new KV at Jeypore in Koraput district of Odisha. The Committee is of the view that the Ministry should furnish the factual position of the Assurance and desire that the Ministry must pursue the matter vigorously to bring to its logical end as soon as possible and fulfil the Assurance. |
| 5. | 62 | SQ No. 185 dated 15.03.2022 (Supplementary by Dr. Sukanta Majumdar, M.P.) | Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) | New Scheme Under PPP Mode | The Ministry has requested to drop the Assurance on the ground that the EFC Note on Digital Agriculture Mission has been approved. The Ministry has informed that a Cabinet note has been circulated and the core concept of IDEA has been finalised. Further, an EFC Memo alongwith Concept paper on the Blended Capital Fund has been |

| | | | | | |
|----|----|-------------------------------|-------------------------------------|--|---|
| | | | | | circulated to concerned Ministries/Departments/ Agencies to furnish their comment/inputs on the EFC Memo. Accordingly, the policy will be formulated after completion of all due process and will be kept in public domain. The Committee therefore desire that Ministry should pursue the matter vigorously with all concerned and fulfil the Assurance by way of laying of Implementation Report on the Table of the House at the earliest. |
| 6. | 64 | USQ No. 1505 dated 27.12.2017 | Statistics Programme Implementation | and Infrastructure and Project Monitoring Division | The Ministry has stated that an integrated portal has been developed by Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce for collecting information from all the Ministries for the ongoing central sector projects, which is to be integrated to the portals of all the relevant Ministries including OCMS portal of Ministry of Statistics and Programme Implementation for monitoring of projects and preparation of reports. The Committee feel that in sum and substance the Assurance has been fulfilled and directed that the requisite Implementation Report may be laid on the Table of the House. |

MINUTES
 COMMITTEE ON GOVERNMENT ASSURANCES
 (2023-2024)
 (SEVENTEENTH LOK SABHA)
 THIRD SITTING
 (14.12.2023)

The Committee sat from 1500 hours to 1545 hours in Room No. 216, (Chairperson's Chamber), 'B' Block, EPHA, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

Members

2. Shri Nihal Chand Chauhan
3. Shri Kishan Kapoor
4. Shri Ramesh Chander Kaushik
5. Shri Khagen Murmu
6. Shri Santosh Pandey
7. Shri M.K. Raghavan
8. Shri Chandra Sekhar Sahu

Secretariat

- | | | | |
|----|---------------------------|---|------------------|
| 1. | Shri J.M. Baisakh | - | Joint Secretary |
| 2. | Dr. (Smt.) Sagarika Dash | - | Director |
| 3. | Shri M.C. Gupta | - | Deputy Secretary |
| 4. | Smt. Vineeta Sachdeva | - | Under Secretary |
| 5. | Shri Sanjeev Kumar Gulati | - | Under Secretary |

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following Seven (07) draft Reports without any amendments:-

- (i) Draft Ninety-First Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment)';
- (ii) Draft Ninety-Second Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Education (Department of Higher Education)';
- (iii) Draft Ninety-Third Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and

- (iv) Draft Ninety-Fourth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
 - (v) Draft Ninety-Fifth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Railways';
 - (vi) Draft Ninety-Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
 - (vii) Draft Ninety-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
2. The Committee also authorized the Chairperson to present the Reports during the ongoing Session.

The Committee then adjourned.

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2022 - 2023)**

SHRI RAJENDRA AGRAWAL - Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Gaurav Gogoi
4. Shri Ramesh Chander Kaushik
5. Shri Kaushlendra Kumar
6. Shri Khagen Murmu
7. Shri Ashok Mahadeorao Nete
8. Shri Santosh Pandey
9. Shri M.K. Raghavan
10. Prof. Sougata Ray
11. Shri Chandra Sekhar Sahu
12. Shri Indra Hang Subba
13. Smt. Supriya Sadanand Sule
14. Shri Kishan Kapoor**
15. Vacant

SECRETARIAT

- | | | |
|------------------------------|---|-------------------|
| 1. Shri J.M. Baisakh | - | Joint Secretary |
| 2. Dr. Sagarika Dash | - | Director |
| 3. Shri M.C. Gupta | - | Deputy Secretary |
| 4. Shri Sanjeev Kumar Gulati | - | Committee Officer |

* The Committee have been constituted w.e.f. 09 October, 2022 *vide* Para No. 5363 of Lok Sabha Bulletin Part-II dated 09 November, 2022

** Nominated to the Committee vide Para No. 7327 of Lok Sabha Bulletin Part-II dated 16 August, 2023

